स्थापित करने का निश्चय किया है। परियोजना प्रतिवदन तैयार कर दिया गया है। कारखाने के संयंत्र और उपकरण के लिए आदेश दे दिए गये हैं।

(ख) और (ग). चौथी योजना को अभी अन्तिम रूप नहीं दिया गया है। परन्तु इस प्रकार की सम्भावना नहीं है कि चौथी योजना के नियतन में कमी होने से उपर्युक्त परियोजनाओं के कार्यान्वयन पर कोई विशेष प्रभाव पड़े।

मध्य प्रदेश में आयकर निर्धारण के अनिर्णीत मामले

7727. श्री गं० च० दीक्षित : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) आयकर विभाग के पास वर्ष 1966-67 के अन्त में मध्य प्रदेश में आयकर निर्धारण के कितने विवादास्पद-मामले दो वर्ष से अधिक समय से अनिर्णीत पड़े थे ;

(ख) उनमें से कितने मामलों में निर्णय नहीं किया गया है और वे मामले कितने वर्ष से अनिर्णीत पड़े हुए हैं ;

(ग) क्या सरकार ने इन मामलों को उचित समय में निपटाने के लिये कुछ उपाय किये हैं ; और

(घ) यदि हां, तो उनकी रूपरेखा क्या है ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : अपेक्षित सूचना इस प्रकार है :—

(क) मध्य प्रदेश में अपीलीय सहायक आयकर आयुक्तों/आयकर आयुक्तों के सामने 31-3-1967 को दो वर्ष से भी अधिक समय से अनिर्णीत पड़ी आयकर अपीलों तथा नजरसानी दरख्वातों की संख्या क्रमश: इस प्रकार है :—

अपीलें	नजरसानी की दरख्वास्तें
491	42

(ख) उपर्युक्त (क) में से 30-6-1967 को निम्नलिखित अवधियों से अनिर्णीत पड़ी अपीलों नजरसानी दरख्वास्तों की जनसंख्या :—

	अपीलें	नजरसानी की दरख्वास्तें
2 वर्ष से अधिक	317	21
3 वर्ष से अधिक	71	5
4 वर्ष से अधिक	15	9
5 वर्ष से अधिक	4	1
6 वर्ष से अधिक	4	4
7 वर्ष से अधिक	2	–
8 वर्ष से अधिक	2	2
9 वर्ष से अधिक	2	—
10 वर्ष से अधिक	1	—
कुल	814	42

(ग) और (घ). जी, हां। पुरानी अपीलों / नजरसानी की दरख्वास्तों के निपटाने की प्रगति पर बोर्ड लगातार नजर रखता है। जनवरी, 1966 में मध्य प्रदेश में अपीलीय सहायक आयुक्तों की संख्या भी 6 से बढा कर 9 कर दी गई है।

Inclusion of Gold Parity Clause in Contracts with Suppliers in East European Countries

7728. **Shri G. S. Mishra:**
Shri Nitiraj Singh Chaudhary:

Will the Minister of **Finance** be pleased to state:

(a) whether the East European countries, having rupee payment deal with India, have asked for inclusion of gold parity clause in their commercial deals with Indian importers;

(b) if so, the details thereof;

(c) the present gold content in the Indian rupee;

(d) whether there is any fear of further decline in the gold content; and

(e) if so, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Yes, Sir. The East European countries have been generally asking for the inclusion of a gold parity clause in their commercial contracts with Indian importers. The gold parity clause is meant to protect the suppliers against any loss in the event of a change in the gold content of the rupee.

(c) 0.118489 gramme of fine gold.

(d) No, Sir.

(e) Does not arise.

Industrial Engineers in Public Undertakings

7729. Shri G. S. Mishra: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that preference is given to those industrial engineers who have qualified from foreign Universities, in the key management posts of public sector undertakings;

(b) if so, the number of such industrial engineers who are serving in the public sector undertakings and the names of the undertakings;

(c) whether such engineers are being given the I.A.S. grade; and

(d) if not, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Preference is given to the best man available from the point of view of qualifications (whether Indian or foreign), experience and other relevant factors.

There are altogether 48 engineers and technical personnel holding top management posts in Public Enterprises mentioned in the Statement laid on the Table of the House. [*Placed in Library. See* No. LT-1313/67].

(c) and (d). The salary schedules in respect of top management posts in Public Enterprises have been standardised as follows:—

Schedule 'A'	Rs. 3500-125-4000
Schedule 'B'	Rs. 3000-125-3500
Schedule 'C'	Rs. 2500-100-3000
Schedule 'D'	Rs. 2000-100-2500

The various top posts have been categorised in these Schedules on the basis of the responsibility involved, complexity of problems, etc. These pay scales are admissible to all persons, both technical and non-technical, selected for such appointments.

Export of Petroleum Coke

7730. Shri G. S. Mishra: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the countries to which the petroleum coke is exported;

(b) the total production of petroleum coke per annum in public sector refineries and private sector refineries;

(c) whether the Indian Institute of Petroleum is conducting research to utilize this product in fertilizer production; and

(d) if so, the details thereof?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah) (a) Patroleum coke has been exported to Japan.